**NATIONAL COMPANY LAW TRIBUNAL**
**MUMBAI BENCH, COURT-II**

**39. C.P. 368/2019**

**CORAM:**
**SHRI ANIL RAJ CHELLAN** **SHRI KULDIP KUMAR KAREER**
**HON'BLE MEMBER (T)** **HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024**

**NAME OF THE PARTIES:-** **Jayant Ganesh Sthalekar & Ors**
**V/s**
**Santosh Balkrishna Babhulkar & Ors**

**Section: Application under any other provisions Sec 241 of Companies Act, 2013**

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**ORDER**

**CP 368 of 2019**

For the Petitioner : Adv. Prakash K Pandya

For the Respondent nos. 1 : Adv. Swati Shinde

A perusal of the record reveals that the right to file reply on behalf of the Respondent No. 2 has already been forfeited vide order dated 13.12.2023, further, a Court notice has been served upon Respondent no. 3 on 23.04.2024 as can be manifested from the track consignment report and despite court notice, none has come present on behalf of the Respondent no. 3, therefore, **Respondent no. 3** is proceeded ***ex-parte.*** Let reply, if any, on behalf of the Respondent No. 1 be filed within a period of three weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for the final hearing on **30.09.2024.**

**Sd/-** **Sd/-**
**ANIL RAJ CHELLAN** **KULDIP KUMAR KAREER**
**Member (Technical)** **Member (Judicial)**
*ANKIT*